

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

RST.A (IBC)/8(CH) 2024
IN
CP(IB) No. 116/Chd/Hry/2017
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Castex Technologies Ltd.

...Respondent

Under Section: 7, IBC 2016, Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 04.06.2024.

01.05.2024

Pooja

-Sd/-
Court Officer